

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 138**  
**50/241-242/PB/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 09.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv. with  
Mr. Nikhil Jain, Mr. Ayan Mitra, Adv.  
For the Respondent : Mr. Sanjiv Sen, Sr. Adv. with Mr. Anish Gupta,  
Adv. for shareholders.  
Mr. Neeraj Lalwani, Adv. for R-3 & 4

**ORDER**

**CA-1329(PB)/2019:-**

Reply by independent directors has already been filed.

Response to the application was solicited within a period of ten days vide order dated 18.07.2019, however, no response has been filed. Mr. Ganda, learned senior counsel seeks and is granted two weeks time to file reply to the application with a copy in advance to the counsel for the applicant.

Reply by respondent no. 2 may also be filed within two weeks with a copy in advance to the counsel for the applicant.



In the meanwhile, any settlement reached between the petitioner and respondent no. 2 may be filed on the record.

List on 11.09.2019

**CA-1392(PB)/2019:-**

Notice of the application.

Mr. Anish Gupta, briefing counsel to Mr. Sen, learned senior counsel for the non-applicant-respondent, accepts notice. He states that no reply is necessary and the same be heard with CA No. 1329(PB)/2019.

List on 11.09.2019.

**CA-1514(PB)/2019:-**

To be heard along with the main case.

List on 11.09.2019.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)